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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

**O. A. No. 260/00576 OF 2014
Cuttack, this the 24th day of July, 2014**

**CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (Judl.)
HON'BLE MR. R.C. MISRA, MEMBER (Admn.)**

Sudarsan Mohanty,
Aged about 38 years,
Son of Pravakar Mohanty,
At- Sadenga, PO- Patapur,
PS/Via- Kakatpur, Dist- Puri,
Working as Khalasi Helper, Track Machine-PBR-07
Deputy Chief Engineer, East Coast Railway,
Bhubaneswar.

.....Applicant

Advocate(s)... M/s. T.K.Mohapatra, S.R.Mohapatra.

VERSUS

Union of India represented through

1. The General Manager,
East Coast Railway,
At-Chandrasekharpur, Rail Vihar,
PO/PS- Bhubaneswar, Dist-Khurda.
2. Chief Personal Officer,
East Coast Railway,
At-Chandrasekharpur, Rail Vihar,
PO/PS- Bhubaneswar, Dist-Khurda.
3. Sr. Divisional Personal Officer,
East Coast Railway, Khurda Road,
Dist-Khurda.
4. Sr. DEN/ Co-ordination,
East Coast Railway, Khurda Road,
Dist-Khurda.

..... Respondents

Advocate(s)..... Mr. T. Rath

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ORDER (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. T.K.Mohapatra, Learned Counsel for the Applicant, and Mr. T.Rath, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. The applicant has filed this O.A. under Section 19 of the Administrative Tribunals Act, 1985, for quashing of Notification and Modified Notification under Annexure- 1 and 3 and to direct the Respondents to consider his application pending before the authority for inter departmental transfer for change of category as Token Porter in Grade Pay Rs. 1800/-. Mr. Mohapatra brought to our notice the representations filed by the applicant under Annexure-5 and 6 before the Chief Personal Officer, E.Co.Rly, i.e. Respondent No.2, which are stated to be pending for consideration.

3. Mr. Rath, Ld. Standing Counsel for the Railways, submits that he has no immediate instruction as to whether any such representations, as claimed by the applicant, have really been submitted by him and if so, the status thereof.

4. Be that as it may, since it is the positive case of the applicant that no decision has been communicated to him on the representations submitted, without entering into the merit of this matter, this OA is disposed of at this admission stage with direction to Respondent No. 2 to consider the grievance of the applicant as referred by him in his representations, if the same are still pending, and communicate the decision thereof, in a well-



reasoned order to the applicant within a period of 60(sixty) days from the date of receipt of copy of this order. No costs.

5. As agreed to by Ld. Counsel for both the sides, copy of this O.A., along with the copy of this order, be transmitted to Respondent No. 2 by Speed Post at the cost of the applicant, for which Mr. Mohapatra, Ld. Counsel for the applicant, undertakes to furnish the postal requisites by 25.07.2014.


(R.C.MISRA)
MEMBER (Admn.)


(A.K.PATNAIK)
MEMBER(Judl.)

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